

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

Original Application No. 435 of 2001

Jabalpur, this the 25th day of June 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (J)  
Hon'ble Mr. Anand Kumar Bhattacharya, Administrative Member  
R.C. Khosla, aged about 77 years,  
S/o. Ramsharan Das Khosla, Ex-U.D.C.  
Army Ordnance Corps., R/o. 22/6,  
Nehru Nagar, West, Bhilai, (M.P.). APPLICANT

(By Advocate - Shri P.K. Mishra holding brief of  
Shri A.G. Dhande)

VERSUS

1. Union of India  
Through its Secretary,  
Ministry of Personnel & Public  
Grievance and Pension, Department  
of Pension & Pensioners Welfare  
Nirwachan Bhawan, Patel Chowk,  
New Delhi.
2. Commandant, Central Ordnance Depot  
Delhi Cantt.
3. Managing Director,  
Bhilai Steel Plant  
Bhilai (M.P.).
4. Controller of Defence Accounts.  
Allahabad (U.P.).

RESPONDENTS

(By Advocate - Shri S.A. Dharmadhikari for respondents  
No. 1,2 & 4.  
Shri J.P. Namdeo for respondent No. 3)

C R D E R (ORAL)

By D.C. Verma, Vice Chairman (Judicial) -

The main relief in this Original Application  
is that the applicant be permitted to be paid  
pro-rata pension, gratuity and carry forward of  
leave for the service rendered by him in the  
Central Ordnance Depot, Ministry of Defence, Delhi  
and the services rendered by him in the Bhilai

steel plant be counted for the purpose of pensionary benefits. The submission of the learned counsel for the applicant is that on permanent absorption of the applicant in Bhilai steel plant from Central Ordnance Depot, Delhi his lien was terminated on 08/06/1960. The respondents had not granted him the relief sought and rejected the same, on the ground that absorption of the applicant in Bhilai Steel Plant with effect from 08/06/1960 was not in public interest.

2. The learned counsel for the parties have been heard at length. Various grounds have been taken by the respondents to oppose. But the applicant's claim is that similar relief was granted to others. The various circulars relied upon by the applicant and the respondents have been considered in the earlier decisions. One of the said decision is OA No. 227/1998, Chandrakant Janardan Deshmukh Vs. Union of India and others, decided by this Tribunal on 24th September 1999. In the said decision the earlier decision of this Tribunal in the case of Balakram Sharma Vs Union of India & Others, in OA No. 744/1996 and other connected matters decided on 19/02/1998 was also cited. The Tribunal while deciding the OA No. 227/1998 directed the respondents to pass orders for grant of pro-rata pension to the applicant within two months from the date of receipt of copy of the said order. It has also been brought to our notice that a bunch of Writ Petitions No. 5311/1999, 3692/1998, 5313/1999, 5314/1999, 5315/1999 and 2195/2000, was decided by the Hon'ble High Court vide their order dated 14/02/2002. The Writ Petitions

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were dismissed being sans substance.

3. As the case of the applicant is similar on facts, to the case of Chandrakant Janardan Deshmukh the present OA is allowed to the extent with a direction to the applicants to complete the formalities within one month for grant of pro-rata pension. After completion of the formalities the respondents shall pass an order for grant of pro-rata pension within a period of 2 months thereafter. The applicant will not be entitled to any interest. Costs easy.

*Anand Kumar Bhatt*

(Anand Kumar Bhatt)  
Administrative Member

*D.C. Verma*

(D.C. Verma)  
Vice Chairman (J)

पृष्ठांकन से लो/व्या.....जबलपुर, दि.....

पृष्ठांकन के लिए दिनांक 15/07/2013

- (1) राज्य विधान सभा, जबलपुर के काउंसिल
- (2) राज्य विधान सभा, जबलपुर के काउंसिल
- (3) राज्य विधान सभा, जबलपुर के काउंसिल
- (4) राज्य विधान सभा, जबलपुर के काउंसिल

सूचना द्वारा अधिकार कार्यालयी है

*A. B. Shinde*  
*S. A. Sharmanadik*  
*OP. N. Namdeo*

उप रजिस्ट्रर

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